

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

1262/252/ND/2018

IN THE MATTER OF:

**Income Tax Officer
(M/s BL Security & Labour Services Pvt. Ltd.)**

...PETITIONER

Vs.

ROC

...RESPONDENT

Section

Under Section 252 of Companies Act, 2013

Order delivered on 06.08.2019

Coram:

**Shri. P.S.N. Prasad,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj,
Hon'ble Member (Technical)**

For the Petitioner/applicant : Ms. Lakshmi Gurung, Sr. Standing Counsel
For the Respondent : Mr. Yadubhushana Rao- AROC

ORDER

Heard the counsel for appellant and also gone through the record. AROC has consented to proceed further in the matter. Other respondents are declared ex-parte. Heard the parties. Order is reserved.

- Sd -

**(V.K. Subburaj)
Member (Technical)**

- Sd -

**(P.S.N. Prasad)
Member (Judicial)**

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